

Railway Division at Rourkela

6286. SHRI BRAJIMOHAN MOHANTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the State Government of Orissa had submitted a proposal for establishing a Railway Division at Rourkela in Western Orissa;

(b) if so, whether Government have examined the proposal; and

(c) whether Government are considering any proposal to establish a division?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

(c) The proposal in question has been considered on several occasions but it has not been found feasible to establish a Railway division at Rourkela. At present, there is no proposal under consideration in this regard.

**Provident Fund dues outstanding
against National Textile
Corporation**

6287. SHRI K. MALLANNA: Will the Minister of LABOUR be pleased to state:

(a) the provident fund contributions of workmen which were not deposited by the previous managements of textile mills taken over by the National Textile Corporation and the dues not deposited by the National Textile Corporation with the Provident Fund authorities after the takeover; and

(b) what steps Government have taken to realise the dues from the previous management and whether, in case of failure to realise the dues, the National Textile Corporation propose to make alternative arrangements in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) The Provident Fund authorities have reported that an amount of Rs 783.58 lakhs is outstanding on account of provident fund contributions (both employees' and employers' share), administrative charges and damages from the erstwhile owners of the sick mills taken over by the National Textile Corporation. Another sum of Rs. 342.77 lakhs is outstanding against the said mills for the period when they were under authorised Controllers/State Textile Corporations. However, no dues are now outstanding against the N.T.C. for the post-nationalisation period.

(b) Claims have been filed by the provident fund authorities with the Commissioner of Payments appointed under the Sick Textile Undertakings (Nationalisation) Act, 1974. The National Textile Corporation have also agreed to make lump sum payments in respect of outgoing members and in cases of death in service for the period after the mills were taken over but prior to nationalisation

• Provident Fund Accounts

6288. SHRI GIRIDHAR GOMANGO: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that no reconciliation of bank/cash branches and that of consolidated ledger balances of the employees' provident fund of members whose accounts are alive has taken place since the inception of the Scheme in 1952; and

(b) if so, how the balances are certified in the Receipt and Payment Accounts?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Reconciliation is to be effected at two stages in the process of maintenance of Provident Fund Accounts under the Employees' Pro-

vident Fund Scheme, 1952. These are as under:—

(i) reconciliation of the total amount posted in the ledger accounts of the subscribers of each establishment with the amounts received from the employers and credited to the concerned Contribution Account in the concerned bank; and

(ii) reconciliation between the total ledger balances of the subscribers in all the establishments and the amounts exhibited in the Balance Sheets of the Regional Offices.

The reconciliation mentioned at (i) above takes place at the time of issue of Annual Statements of Accounts. As regards reconciliation mentioned at (ii) above instructions were issued in 1976 for carrying out the same commencing from the Accounting year 1971-72 and the position of the work done in this regard is being reported periodically by the Regional Offices.

(b) The Regional Income and Expenditure Account and Balance Sheet are compiled on the basis of the entries made in the various Cash Books and registers maintained by the Regional Offices and the accounts are certified by the concerned Accountant General after scrutiny of the figures with reference to the Cash Books and registers.

Cases pending with Regional Provident Fund Commissioner, Jaipur

6289. SHRI SATISH AGRAWAL: Will the Minister of LABOUR be pleased to state:

(a) the number of cases pending for settlement with the Regional Provident Fund Commissioner, Jaipur, for the last 3 months, one year and more than one year;

(b) the names of persons and amount involved in respect of the above categories;

(c) whether responsibilities have been fixed for non disposal of such cases which is causing immense hardship to the people; and

(d) whether Government propose to fix definite targets for the disposal of each category of cases mentioned above and if so, the particulars thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) 83 cases are reported to be pending for less than three months for settlement for want of requisite information/documents. The Regional Commissioner is taking action to get these settled as early as possible.

(b) A statement is enclosed.

(c) Does not arise in view of reply to (a) above.

(d) Government continue to stress, from time to time, the need for expeditious settlement of all claims. The position is reviewed by the Board of Trustees also. Instructions exist for expeditious disposal of all claims.

Sl. No.	Name of the Claimant	Approximate amount involved
1	2	3
1	Shri Chotmal	4,000.00
2	Shri Banshi	3,500.00
3	Shri Ram Singh	3,700.00
4	Shri Onkar Mal	2,500.00
5	Shri Takhat Singh	1,500.00
6	Shri Bhaza	4,000.00
7	Shri Keshar Singh	4,000.00
8	Shri Shankar	11,500.00
9	Smt. Hira Bai	9,800.00
10	Smt. Banu	7,700.00
11	Smt. Supyarkanwa	10,000.00